

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**O.A. 566/2018**

**Dated this Tuesday the 11th day of September, 2018**

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).  
Hon'ble Shri R. N. Singh, Member (J).**

1. Mrs. Chandabai Jayendra Solanki,  
Age-50 years, Occupation: Sweeper (Part-time),  
Casual Labour, Working at Delisle Road  
Post Office, Lower Parel, Mumbai-400013.  
And  
Resident of Gurukripa Apartment,  
A/203, Prathamesh Nagar,  
Phulpada Road, Virar (East),  
Taluka-Vasai, District-Thane-401 305.  
...Applicant.

**( By Advocate Shri M. A. Parab ).**

**Versus**

1. Union of India,  
Through Secretary,  
Government of India,  
Ministry of Communication and  
Information Technology, 20,  
Sanchar Bhawan, Ashoka Road,  
New Delhi-110001.
2. The Senior Superintendent of Post Offices,  
Mumbai West Division,  
Mumbai East-400014.
3. The Assistant Postmaster General,  
(Recruitment),  
C/o. The Chief Postmaster General,  
Maharashtra Circle, G.P.O. Building  
Annexe, 5<sup>th</sup> Floor, GPO Compound,  
Fort, Mumbai-400 001.
4. The Chief Postmaster General,  
Maharashtra Circle, G.P.O. Building  
Annexe, 5<sup>th</sup> Floor, GPO Compound,  
Fort, Mumbai-400 001.
5. The Postmaster,  
Delisle Road Post Office,  
Lower Parel,  
Mumbai-400013.  
... Respondents.

O R D E R (O R A L)  
Per : R. N. Singh, Member (Judicial)

**Present.**

Shri M. A. Parab, learned counsel for the applicant.

**2.** The learned counsel for the applicant states that the applicant has been working as part-time Sweeper under the respondents has approached this Tribunal by medium of this OA praying therein for directions to the respondents to take decision in respect of the representations made by the applicant for regularization of her services under the respondents from the initial date of appointment, medical benefits, consequential benefits, etc.

**3.** The learned counsel for the applicant draws our attention in this regard to the applicant's representation dated 19.03.2018 (Annexure A-1) to the OA. The learned counsel for the applicant further submits that no decision has been taken by the respondents on the applicant's such representation.

**4.** In the facts and circumstances we consider it appropriate that the OA may be disposed of at the admission stage itself with directions to the respondents to consider the applicant's representation dated 19.03.2018 and pass a suitable reasoned and speaking order in accordance with relevant rule, instructions and law on the subject.

**5.** Accordingly, the OA is disposed of with

directions to the respondents to consider the applicant's representation dated 19.03.2018 and pass a reasoned and speaking order keeping in view relevant rules, instructions and law as the issue and communicate the same to the applicant within twelve weeks from the date of receipt of a certified copy of this order.

**6.** No order as to costs.

**(R. N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

V.